

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA No. 27/99
MA No. 161/99
OA No. 662/97

New Delhi, this the 16th day of April, 1999

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI S.P. BISWAS, MEMBER (A)

(3)

In the matter of:

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Secretary,
Railway Board,
Rail Bhawan,
New Delhi.
3. The General Manager,
Northern Railway, Baroda House,
New Delhi.
4. The Divl. Railway Manager,
Northern Railway,
Bikaner (Raj.)

(By Advocate: Sh. P.S. Mahendru) ... Review Applicants

Vs.

1. Sh. Ramesh Chand Bhoi,
S/o Sh. Uma Kand Bhoi.
2. Sh. Ram Nath Raidas,
S/o Sh. Pyre Lal Raidas.
3. Sh. Swami Nath Raidas,
S/o Sh. Pyre Lal Raidas.
4. Sh. Laxmi Narain,
S/o Sh. Munni Lal.
5. Sh. Jaggu Ram,
S/o Sh. Omkar.
6. Sh. Kishan Lal Jatav,
Sh. Narpat Singh Jatav.
7. Mohd. Anwar Khan,
S/o Sh. Mohd. Jalail Khan.
8. Sh. Sanaullah Khan,
S/o Sh. Habibula Khan.
9. Sh. Jagdish Singh,
S/o Sh. Dilli Ram.
10. Sh. Mishri Lal,
S/o Sh. Narain Ji.

16-4-99.

11. Sh. Mahendra Gopal,
S/o Sh. Bal Ram Gopal.

12. Sh. Murli Dhan Barik,
S/o Sh. Mahnu Charan Barik.

13. Sh. Dharambir,
S/o Sh. Mehar Chand.

14. Sh. Shiv Narain,
S/o Shri Sri Ram,

15. Sh. Hari Ram,
S/o Sh. Bhika Ram.

16. Sh. Mahinder,
S/o Sh. Lallu Ram.

17. Sh. Vikas,
S/o Sh. Gulab Narain.

18. Sh. Daya Kishan,
S/o Sh. Kanhiya Lal.

19. Sh. Ajjulla Khan,
S/o Sh. Abdulla.

20. Sh. Gulam Rasul,
S/o Sh. Abdulla.

(All are working as Parcel Porter in the office of
Parcel Office, Northern Railway, Delhi Sarai Rohilla.)
.... Respondents

JUDGMENT

delivered by Hon'ble Shri T.N.Bhat, Member (J)

We have heard Sh. P.S.Mahendru, counsel for
the review applicants who were respondents in OA 662/97.
The aforesaid OA was disposed of by the judgment/order
dated 16.12.97. The applicants in the OA were granted the
same relief as had been granted to the applicants in
OA-1227/97 and it was specifically stated in the
judgment/order dated 16.12.97 in OA-662/97 that the order
passed in OA-1227/97 shall form part of the order in
OA-662/97 as well. The OA was disposed of accordingly.

2. The respondents in the OA have now filed
this review application seeking review of the aforesaid
judgment dated 16.12.97 read with the judgment in

Liyaw

OA-1227/97 of the same date. The RA has been filed nearly one year after the passing of the judgment. The review applicants have filed MA-161/99 seeking condonation of delay. (S)

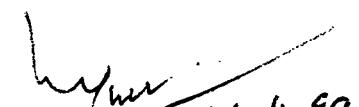
3. The review application is hopelessly barred by time. We accordingly heard the learned counsel for the applicant on MA-161/99. He has not been able to satisfactorily explain the delay in filing the RA, when admittedly the certified copy of the judgment was received by the counsel for the reviewing applicants on 9.2.98. The mere fact that the matter involved a policy decision and the question of law involved was also an important one would not be a sufficient cause for the delay. We are convinced that no good cause for condonation of delay has been made out.

4. In view of the above, this RA is dismissed in limine, as being hit by limitation. MA-161/99 is also dismissed as being devoid of merit.


(S.P. BISWAS)

Member (A)

'sd'


(T.N. BHAT)

Member (J)

16.4.99